

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'H', NEW DELHI**

Before Dr. B. R. R. Kumar, Accountant Member

Shri Anubhav Sharma, Judicial Member

ITA No. 7981/Del/2019 : Asstt. Year : 2011-12

DCIT, Circle-25(1), New Delhi	Vs	The State Trading Corporation of India Ltd., Jawahar Vyapar Bhawan, Tolstoy Marg, New Delhi
(APPELLANT)		(RESPONDENT)
PAN No. AAAC0102F		

Assessee by : None

Revenue by : Sh. M. Barnawal, Sr. DR

Date of Hearing: 13.07.2022

Date of Pronouncement: 15.07.2022

ORDER

Per Dr. B. R. R. Kumar, Accountant Member:

This appeal is filed by the revenue against the order of the Id. CIT(A)-9, New Delhi dated 16.07.2019 for the Assessment Year 2011-12.

2. It has been brought to our notice that the Assessee has opted for VSV Scheme and order has been passed by the coordinate bench of the Tribunal in ITA Nos. 5009/Del/2016, 3462 & 3463/Del/2017 dated 17.03.2021 allowing withdrawal of the appeal.

3. Keeping in view of the provisions of VSV Scheme the penalty levied u/s 271(1)(c) is liable to be deleted and the appeal of the revenue is being dismissed as infructuous.

Order Pronounced in the Open Court on 15/07/2022.

Sd/-

Sd/-

**(Anubhav Sharma)
Judicial Member**

**(Dr. B. R. R. Kumar)
Accountant Member**

Dated: 15/07/2022

Ajay Kumar Keot, Sr. PS